



P.Eswaramoorthy, B.Sc.,FCS.,LLB.,

Resolution Professional

FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulation, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS

OF

SHAN PAVE INDUSTRIES PRIVATE LIMITED

1.	Name of the Corporate Person	SHAN PAVE INDUSTRIES PRIVATE LIMITED
2.	Date of Incorporate of Corporate Person	23/11/1994
3.	Authority under which Corporate Person is Incorporated/Registered	Companies Act 1956
4.	Corporate Identity Number	U15325TZ1994PTC005526
5.	Address of the Registered Office and Principal Office (If any) of Corporate Person.	No.8, Perianna Street, Erode – 638001, Tamil Nadu, India.
6.	Liquidation Commencement Date of Corporate Person	01/09/2025
7.	Name and Address eMail Address, Telephone Number and the Registration Number of the Liquidator	P. ESWARAMOORTHY 44,44/1, 5thStreet, Ramalinga Jothi Nagar, Ramanathapuram, Coimbatore-641 045. e-Mail ID :eswarfcs@gmail.com Phone Number :0422- 2322333 IBBI Registration Number: IBBI/IPA-002/IP-N00284/2017-18/10842.
8.	Last Date of Submission of Claims	30/09/2025

Notice is hereby given that the **SHAN PAVE INDUSTRIES PRIVATE LIMITED** (the Company) has commenced voluntary liquidation on **01st Day of September, 2025**. The stakeholders of the Company are hereby called upon to **submit a proof of their claims on or before 30/09/2025** to the liquidator of the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic mean only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

For SHAN PAVE INDUSTRIES PRIVATE LIMITED IN MEMBERS VOLUNTARY LIQUIDATION

P. Eswaramoorthy
Liquidator

Place : Coimbatore

Date : 02/09/2025

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059

Branch Office: Sri Brother Homes, First Floor, No.08, Gandhi Road, West Tambaram, Chennai - 600045

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction and Enforcement of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Justin Ebinezar (Borrower), Jennifer Solomon (Co-Borrower), LHCTB00001596332.	No Plot No. 11, S.S Anthony Pillai Nagar Guduvancherry Chengalpattu - 603202 Chennai S.No 132/182 Chengalpattu Tamil Nadu - 603203. Bounded By- North: Plot No. 10, South: Plot No. 12, East: Vacant Land, West: 23 Feet Road/ Date of Possession - 30-Aug-25	15-01-2025 Rs. 29,68,031.6/-	Chennai-Tambaram
2.	Justin Ebinezar (Borrower), Jennifer Solomon (Co-Borrower), LHCTB00001600538.	No Plot No. 11, S.S Anthony Pillai Nagar Guduvancherry Chengalpattu - 603202 Chennai S.No 132/182 Chengalpattu Tamil Nadu - 603203. Bounded By- North: Plot No. 10, South: Plot No. 12, East: Vacant Land, West: 23 Feet Road/ Date of Possession - 30-Aug-25	15-01-2025 Rs. 72,807.5/-	Chennai-Tambaram

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : September 02, 2025
Place: Chengalpattu

Authorized Officer,
ICICI Home Finance Company Limited

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

Possession Notice [Appendix IV] Under Rule 8 (1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment and Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 (Issued Demand Notices dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and dealings with the property will be subject to the charge of M/s. Cholamandalam Investment and Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER/S & LOAN/AC No.	DT. OF DEMAND NOTICE	Q.S. AMT.	DESCRIPTION OF THE IMMOVABLE PROPERTY	DATE OF POSSESSION
Loan A/c Nos. HL05POL000005718 1. Mr/Mrs. KUMARESAN K 2. Mr/Mrs. MOHANAMBAL K At : 1/73, KANNAPPAN NAGAR, THIPPAMPATTI, COIMBATORE, NEAR GOVT SCHOOL, Pollachi, TAMILNADU - 642107 Also At : S.F.No: 89/A, New Resurvey No. 385/18 385/2, Door No: 16, Patta No. 95, Flat No: 16 Thippampatti Village - Pollachi Taluk, Coimbatore Near Madurai Veera Kovil Pollachi 642107	13-06-2025	Rs.2867939/- (Rupees Twenty Eight Lakhs Seven Thousand Nine Hundred Thirty Nine Only) as on 11-06-2025	In Coimbatore Registration District, Pollachi Sub Registration District, Pollachi Taluk, Thippampatti Village , Patta no. 95 S.F.No: 89/A P.Hec.1.76 P.A.4.35 New S.F.No: (385/1,385/2) formed into layout duly approved by D.T.P.No.657/1996 andn this Site No: 16 situated within the following boundaries and measurements: North of Plot No.17, South of Plot No. 15, East of Plot No.7, West of 23' North south Layout road. In this middle : East west on both sides - 60', North south on both sides - 30'. Admeasuring 1800 sq.ft in this 167.23 sq.mt. Vacant land and all other appurtenances attached thereto and easementary rights. The site situated in S.F.No: 89/A1A.	28-08-2025 (POSSESSION)

Place : Coimbatore
Date : 28-08-2025

Sd/- AUTHORISED OFFICER,
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059

Branch Office: 2nd Floor, AB-106, Old No: 134, 4th Avenue, Shanthi Colony, Annanagar, Chennai - 600040

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	R P Saravanan (Borrower), S Gayathri (Co-Borrower), LHANCO0001476184.	56A, 31A Thiruveethi Annanar Koil Street Koyambedu S. No. 46/6, T.S. No. 77 Chennai Tamil Nadu - 600107, Bounded By- North: Thiruveethi Annanar Kaval, South: Naadheella Sulochana Kalyana, East: Jayaraj Vagoyara Land, West: Naadheella Sulochana Kalyana / Date of Possession - 29-August-2025	12-11-2024 Rs. 15,09,9487.78/-	Chennai-Annanagar

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : September 02, 2025
Place: Chennai

Authorized Officer
ICICI Home Finance Company Limited

STATE BANK OF INDIA Centralised Retail Asset Management Cell (CRAMC) No.157, 3rd Floor, SB Annex Building, Annasalai Chennai - 600 002. Phone: 044-2854 0016, 044-2854 0017. E-Mail : rwcramc.lhoche@sbi.co.in

DEMAND NOTICE

A Notice is hereby given that the following Borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the bank and the loans have been classified as Non Performing Assets (NPA). The notices were issued to them under section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public Notice.

Name of the Borrower	Details of Properties / Address of Secured Assets to be Enforced	Date of NPA & Date of Notice & Amount Outstanding
SBI Housing Term Loan A/c No's: 40449035683, 40449083387 & Suraksha Loan A/c No's:40459234315, 40463436441 in the name of Mr. Kumar.R & Mrs. Krishnaveni.K at our Selayur Chennai (07948) linked with RACPC Tambaram (61039) Residential/ Permanent/CBS Address (Borrower / Co-Borrower): Mr. Kumar.R (Borrower), S/o Rajan, Mrs. Krishnaveni.K (Co-Borrower), W/o. Mr. Kumar.R, Both at: No. 10 W/5A, Kamarajapandiyan Street, Bodinayakanur, Theni - 625 513. Property Address (Item-1) (Borrower / Co-Borrower): Flat No. S1, 2nd Floor, KB'S PAVITHRAM, Plot No. 154, Madurai Meenakshi Nagar, Balaji Avenue, Valasaravakkam, Chennai-600 087. Business Address (Borrower): Proprietor: KANPUR SHIVASANKAR SPICES, 1/W/12, Periyandavarapuram East Lane, Bodinayakanur, Theni-625 513.	1. HTL LOAN A/c NO: 40449035683- SCHEDULE -A - (Whole Property): All that piece and parcel of property situated at bearing Plot No. 154, Indira Nagar, now called as Madurai Meenakshi Nagar, Rajaji Avenue, Valasaravakkam, Chennai 600 087, Situated at Valasaravakkam Village, Maduravoyal Taluk, Chennai District, comprised in Survey Nos. 180/1A, 180/2A1A, Present Survey No. 180/36, bearing Patta No. 11948, measuring to an extent of 2380 sq. ft., and bounded on the: North by : Item No. 155 (Plot No. 155), South by : Item No. 153 (Plot No. 153), East by : Item No. 133 (Plot No. 133), West by : Madurai Meenakshi Nagar, Rajaji Avenue. Measuring: North to South on the Eastern side : 40 feet, Western side : 40 feet, East to West on the Northern side : 60 feet, Southern side : 59 feet. In all measuring 2380 sq. ft., or thereabouts. This property is lying within the Registration Sub District of Virugambakkam and the Registration District of Chennai South. SCHEDULE -B (Property hereby conveyed): 390 sq. ft., undivided share of Schedule "A" mentioned property. SCHEDULE -C : An extent of 890 sq. ft., with a RCC roofed Flat identified as Flat No. S1 in the SECOND FLOOR of the building known as, "KB'S PAVITHRAM" with one covered car parking including common amenities and common area. 2. HTL LOAN A/c NO: 40449083387- SCHEDULE -A - (Whole Property): All that piece and parcel of property situated at bearing Plot No. 154, Indira Nagar, now called as Madurai Meenakshi Nagar, Rajaji Avenue, Valasaravakkam, Chennai 600 087, Situated at Valasaravakkam Village, Maduravoyal Taluk, Chennai District, comprised in Survey Nos. 180/1A, 180/2A1A, Present Survey No. 180/36, bearing Patta No. 11948, measuring to an extent of 2380 sq. ft., and bounded on the: North by : Item No. 155 (Plot No. 155), South by : Item No. 153 (Plot No. 153), East by : Item No. 133 (Plot No. 133), West by : Madurai Meenakshi Nagar, Rajaji Avenue. Measuring: North to South on the Eastern side : 40 feet, Western side : 40 feet, East to West on the Northern side : 60 feet, Southern side : 59 feet. In all measuring 2380 sq. ft., or thereabouts. This property is lying within the Registration Sub District of Virugambakkam and the Registration District of Chennai South. SCHEDULE -B (Property hereby conveyed): 403 sq. ft., undivided share of Schedule "A" mentioned property. SCHEDULE -C : An extent of 950 sq. ft., with a RCC roofed Flat identified as Flat No. S2 in the SECOND FLOOR of the building known as, "KB'S PAVITHRAM" with one covered car parking including common amenities and common area.	08.08.2025 Date of Notice 11.08.2025 Amount Outstanding as on 11.08.2025 Rs.1,63,18,732/- with further interest from 12.08.2025 and incidental expenses costs etc.,

The steps are being taken for substituted service of notice. The above Borrower(s) and / or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Date : 02.09.2025
Place : Chennai

AUTHORIZED OFFICER
STATE BANK OF INDIA, CRAMC, CHENNAI

EAST COAST RAILWAY

Tender Notice No. 34/ET/SP/ ENGG/2025-26, Dated : 25.08.2025

(1) e-Tender No.15-eT-SDENW-SBP-25

NAME OF WORK - MAINTENANCE OF 08 NOS. OF NON-INTERLOCKED LEVEL CROSSINGS NO. RV-21, RV-31, RV-45, RV-47, RV-59, RV-67, RV-68 & RV-76 FOR SAFETY FEATURES BY PROVIDING AN ADDITIONAL LAYER I.e. SMART REAL TIME GATE POSITION AND AUTO PN SYSTEM BETWEEN LAKHOLI (EX)-NAWAPADA ROAD (EX) SECTION OF SAMBALPUR DIVISION.

Approximate Cost of the Work : ₹ 30,84,533.28, Bid Security: ₹ 61,300/-

(2) e-Tender No.16-eT-SDENW-SBP-25

NAME OF WORK - MAINTENANCE OF 10 NOS. OF NON-INTERLOCKED LEVEL CROSSINGS NO. RV-81, RV-87, RV-90, RV-100, RV-102, RV-118, RV-132, RV-141, RV-150 & RV-154 FOR SAFETY FEATURES BY PROVIDING AN ADDITIONAL LAYER I.e. SMART REAL TIME GATE POSITION AND AUTO PN SYSTEM BETWEEN NAWAPADA ROAD - TITLAGARH (EX) SECTION OF SAMBALPUR DIVISION.

Approximate Cost of the Work : ₹ 38,30,666.60, Bid Security: ₹ 76,700/-

Completion Period for the Work : 06 (Six) Months (for both SI. Nos.).

Tender Notice No. 35/ET/SP/ ENGG/2025-26, Dated : 25.08.2025

(1) e-Tender No. 42-eT-DENE-SBP-25

NAME OF WORK - EXECUTION OF ALL PERMANENT WAY ZONAL WORKS IN THE SECTION BETWEEN JHARSUGUDA (EX) - SARLA (EX) AND JHARSUGUDA ROAD-IB LINE FOR THE PERIOD ENDING 30.09.2026 UNDER THE JURISDICTION OF SENIOR SECTION ENGINEER (PWAY) RENGALI OF SAMBALPUR DIVISION.

Approximate Cost of the Work : ₹ 1,95,25,000.00, Bid Security: ₹ 2,47,000/-

(2) e-Tender No. 45-eT-DENE-SBP-25

NAME OF WORK - EXECUTION OF ALL PERMANENT WAY ZONAL WORKS IN THE SECTION BETWEEN SASON (EX) SAMBALPUR (EX), SARLA-SAMBALPUR CITY BY PASS LINE AND SAMBALPUR (EX) TO JIJUMURA (IN) FOR THE PERIOD ENDING 30.09.2026 UNDER THE JURISDICTION OF SENIOR SECTION ENGINEER (PWAY) SAMBALPUR CITY OF SAMBALPUR DIVISION.

Approximate Cost of the Work : ₹ 1,85,75,000.00, Bid Security: ₹ 2,42,900/-

(3) e-Tender No. 46-eT-DENE-SBP-25

NAME OF WORK - EXECUTION OF ALL PERMANENT WAY ZONAL WORKS IN THE SECTION BETWEEN JIJUMURA (EX)-SARAGIPALI (IN) FOR THE PERIOD ENDING 30.09.2026 UNDER THE JURISDICTION OF SENIOR SECTION ENGINEER (PWAY) RAIRAKHOL OF SAMBALPUR DIVISION.

Approximate Cost of the Work : ₹ 1,93,57,260.00, Bid Security: ₹ 2,46,800/-

(4) e-Tender No. 47-eT-DENE-SBP-25

NAME OF WORK - EXECUTION OF ALL PERMANENT WAY ZONAL WORKS IN THE SECTION BETWEEN SARAGIPALI (EX)-KEREJANGA (EX) FOR THE PERIOD ENDING 30.09.2026 UNDER THE JURISDICTION OF SENIOR SECTION ENGINEER (PWAY) BOINDA OF SAMBALPUR DIVISION.

Approximate Cost of the Work : ₹ 1,94,50,152.00, Bid Security: ₹ 2,47,300/-

Completion Period for the Work : 30.09.2026 (for all SI. Nos.).

Tender Closing Date and Time : At 1500 Hrs. of 17.09.2025 (for all the Tenders).

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above project is available in website : www.irps.gov.in

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenders/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

Divisional Railway Manager (Engg.), Sambalpur

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on 09 SEPTEMBER 2025 between 11:00 AM - 3:00 PM (Time) at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink - <https://gold.samil.in>)

ALLANGANNALLUR -24660002575220|KANCHIPURAM - ENNAIKARA STREET - 24660002617333|MANACHANNALLUR -24660002567035|MANAMADURAI - 246600025252025|ORATHANADU - 24660002617203|SALEM - 24660002550927|SANKARAPURAM -24660002565609 24660002673035 24660002643043 24660002551435 24660002574962|VIKRAVANDI - 24660002574892|VIRUDHACHALAM -24660002569522

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-
Manager
AU Small Finance Bank Limited

EAST COAST RAILWAY

e-Tender Notice No. ETCECONIIBBS 2025033, Dated : 21.08.2025

NAME OF WORK - CONSTRUCTION OF REAR SIDE STATION BUILDING, CONSTRUCTION OF FOOT OVER BRIDGE (FOBS), CONSTRUCTION/ RENOVATION OF PLATFORM, DISMANTLING AND RELOCATION OF EXISTING STRUCTURES, SHIFTING OF UTILITIES, DEVELOPMENT OF CIRCULATING AREA AND OTHER ALLIED WORKS INCLUDING ELECTRIFICATION & TELECOMMUNICATION WORKS IN CONNECTION WITH REDEVELOPMENT OF BHADRAK RAILWAY STATION.

Approx. Cost of the Work : ₹ 4340.99 Lakh, EMD : ₹ 23.20,500/-, Completion Period of the Work: 18 (Eighteen) Months.

Tender Closing Date & Time : At 1200 hrs. of 23.09.2025.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above project is available in website : www.irps.gov.in

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenders/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenders should read all instructions to the tenderers carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list) of Tender form (Second sheet) Annexure-I of chapter 2 of Tender documents, submission of Annexure-B/G & GI duly verified and signed by Chartered Accountant.

Chief Administrative Officer (Con)/ PR-90/CJ25-26 Rhubaneswar

EAST COAST RAILWAY

(1) Notice No.: eT-North-WAT-34-2025 Dt.: 23.08.2025

NAME OF THE WORK - EXECUTION OF P.WAY ZONAL WORKS IN THE SECTION BETWEEN LADDA (IN) TO PARVATIPURAM (EX) STATIONS FOR THE PERIOD UPTO 30.09.2026 UNDER SENIOR SECTION ENGINEER (PWAY) PARVATIPURAM UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER / RAYAGADA ON RAIPUR-VIZIANAGARAM LINE OF WALTAIR DIVISION.

Approx. Cost of the Work : ₹ 1,96,79,378.57, EMD : ₹ 2,48,400/-

(3) Notice No.: eT-North-WAT-36-2025 Dt.: 23.08.2025

NAME OF THE WORK - EXECUTION OF P.WAY ZONAL WORKS IN THE SECTION BETWEEN TIKIRI (IN) TO SINGAPUR ROAD (EX) STATIONS FOR THE PERIOD ENDING 30.09.2026 IN THE JURISDICTION OF SENIOR SECTION ENGINEER (PWAY) TIKIRI UNDER ASSISTANT DIVISIONAL ENGINEER / LAKSHMIPUR ON KORAPUT-RAYAGADA LINE OF WALTAIR DIVISION.

Approx. Cost of the Work : ₹ 1,99,71,629.43, EMD : ₹ 2,49,900/-

(4) Notice No.: eT-North-WAT-37-2025 Dt.: 23.08.2025

NAME OF THE WORK - EXECUTION OF P.WAY ZONAL WORKS IN THE SECTION BETWEEN KORAPUT (EX) TO TIKIRI (EX) STATIONS FOR THE PERIOD ENDING 30.09.2026 IN THE JURISDICTION OF SENIOR SECTION ENGINEER (PWAY) LAKSHMIPUR UNDER ASSISTANT DIVISIONAL ENGINEER / LAKSHMIPUR ON KORAPUT-RAYAGADA LINE OF WALTAIR DIVISION.

Approx. Cost of the Work : ₹ 1,84,84,994.46, EMD : ₹ 2,42,400/-

(5) Notice No.: eT-North-WAT-38-2025 Dt.: 23.08.2025

NAME OF THE WORK - IMPLEMENTATION OF MITIGATION MEASURES (ROCK BOLTING, SHORTCRETING AND GROUTING) TO PREVENT BOULDER FALL AND SEEPAGE IN EXISTING 8 NOS. TUNNELS (TUNNEL NO. 3, 4, 11, 14, 23, 25, 29 & 32) IN KR LINE UNDER TRAFFIC BLOCK CONDITIONS UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/LAKSHMIPUR ROAD ON KORAPUT-RAYAGADA LINE OF WALTAIR DIVISION.

Approx. Cost of the Work : ₹ 16,28,01,212.77, EMD: ₹ 9,64,000/-

Completion Period of the Work : For the period upto 30.09.2026 (for SI. No. 1 to 4) & 18 (Eighteen) Months (for SI. No. 5).

Tender Closing Date and Time : 15.09.2025 at 1500 Hrs. (for all Tenders).

No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : www.irps.gov.in

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigendum issued for this tender.

Divisional Railway Manager (Engg.), PR-541/Q/25-26 Waltair

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

FORM A PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulation, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHAN PAVE INDUSTRIES PRIVATE LIMITED

1	Name of the Corporate Person	SHAN PAVE INDUSTRIES PRIVATE LIMITED
2	Date of Incorporate of Corporate Person	23/11/1994
3	Authority under which Corporate Person is Incorporated/Registered	Companies Act 1956
4	Corporate Identity Number	U15325TZ1994PTC005526
	Address of the Registered Office and Principal Office (If any) of Corporate Person.	No.8, Periantha Street, Erode-638001, Tamil Nadu, India.
6	Liquidation Commencement Date of Corporate Person	01/09/2025
7	Name and Address eMail Address, Telephone Number and the Registration Number of the Liquidator	P.ESWARAMOORTHY 44,44/1, 5th Street, Ramalinga Jothi Nagar, Ramanathapuram, Coimbatore-641 045. e-Mail ID : eswarfcs@gmail.com Phone Number : 0422-2322333 IIBBI Registration Number: IIBBI/PA-002/IP-NO0284/2017-18/10842
8	Last Date of Submission of Claims	30/09/2025

Notice is hereby given that the SHAN PAVE INDUSTRIES PRIVATE LIMITED (the Company) has commenced voluntary liquidation on 01st day of September, 2025. The stakeholders of the Company are hereby called upon to submit a proof of their claims on or before 30/09/2025 to the liquidator of the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic mean only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

For SHAN PAVE INDUSTRIES PRIVATE LIMITED IN MEMBERS VOLUNTARY LIQUIDATION P. Eswaramoorthy Liquidator

Place : Coimbatore
Date : 01/09/2025

Bank of India VELACHERY BRANCH No.32/3, Velachery Main Road, Dhadeshwaram Nagar, Velachery, Chennai-600042 Ph: 044 2243 3844

Appendix - IV (See rule-8(1)) POSSESSION NOTICE (for Immovable property)

Whereas The undersigned being the authorised officer of BANK OF INDIA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 21-06-2025 calling upon the Mr.Arun Kumar, S/o Mr. Kaliyaperumal and Mrs. Ravitha Rajendran.R W/o Mr.Arun Kumar to repay the amount mentioned in the notice being Rs.38,59,355.07 (Rupees Thirty Eight Lakhs Fifty Nine Thousand Three Hundred Fifty Five and paise zero seven) plus interest from 29.05.2025 and cost and other charges, within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 29th day of August of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the BANK OF INDIA - VELACHERY BRANCH for an amount Rs.38,59,355.07 (Rupees Thirty Eight Lakhs Fifty Nine Thousand Three Hundred Fifty Five and paise zero seven) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of land & residential building admeasuring 1200 Sq.ft. out of the larger extent of 4900 Sq.ft. bearing on the South West side of Plot No.9, Mada Koil Street, Kattankolathur, Chengalpatt District comprised in Old S.No.284A/1A, then S.No. 284A/1A6, as per Patta No.8349 the S.No.284A/1A6B of Kattankolathur Village, Chengalpatt Taluk, Kancheepuram District and bounded on the North By - Plot No.9 Part, South by - 20 feet wide Road, East by - Perinba Doss Plot, West by - Plot No.10, Admeasuring on the North by - 24 feet 6 inches, South by - 24 feet 6 inches, East by - 49 feet, West by - 49 Feet. Situated within the Registration District of Chengalpatt and Sub Registration District of Joint II Chengalpatt.

Date : 29.08.2025
Place : Chennai

Authorised Officer,
Bank of India

DYNAVISON LIMITED

CIN: L31100TN1973PLC006439

Regd.Office:"Apex Plaza", 5th Floor, No.3, Nungambakkam High Road, Chennai-600034. Ph: 044-28263651, Email: dv@dynavision.in Website: www.dynavision.in

NOTICE OF THE 50TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that:

- The 50th Annual General Meeting of the Company ("AGM") will be convened on **Tuesday, 23rd September 2025 at 11:30 A.M.** IST through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") facility to transact the Ordinary and Special Business, as set out in the Notice of the 50th AGM, as per the provisions of the Companies Act, 2013 ("the Act") and Rules framed thereunder read the Ministry of Corporate Affairs, Government of India ("MCA") has vide its circular No. 9/2024 dated 19th September, 2024, read with circulars dated 8th April 2020, 13th April 2020, 5th May 2020, 13th January 2021, 8th December 2021, 28th December 2022 and 25th September 2023, (collectively referred to as "MCA Circulars") allowing, inter-alia, conducting of AGMs/EGMs through (VC / OAVM) facility on or before 30th September 2025. The Securities and Exchange Board of India ("SEBI") also vide its Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 3rd October, 2024 ("SEBI Circulars") has provided certain relaxations from compliance with certain provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") without the physical presence of the members at a common venue. The deemed venue for the 50th AGM shall be the Registered Office of the Company.
- Electronic copies of the Notice of the 50th AGM and the Annual Report for the year 2024-25 have been sent by email to all those members, whose email address are registered with the Company / Depository Participant(s) ("Depository"). The instructions for joining the 50th AGM and the manner of participation in the remote electronic voting or casting vote through the e-voting system during the 50th AGM are provided in the Notice of the 50th AGM. Members participating in the 50th AGM through the VC/OA VM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act. For members who have not registered their email address, a letter from the Company is being sent, where the weblink including exact path and Complete details of Annual Report (pursuant to reg 36 1(b) of SEBI LODR regulation 2015) are mentioned.

The Notice of the 50th AGM and the Annual Report for the year 2024-25, are available on the websites of the Company (www.dynavision.in), BSE Limited (www.bseindia.com) and NSDL (www.evoting.nsdl.com).

3. Pursuant to Section 91 of the Companies Act, 2013, Rules made thereunder and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the company will remain closed from 17th September 2025 to 23rd September 2025 (both days inclusive) for taking record of the shareholders of the company for the purpose of AGM.

4. In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on all resolutions set forth in the Notice of the AGM using electronic voting system (e-voting) provided by NSDL.

Members may also note that the Company will be availing e-voting services of National Securities Depository Limited to enable its members to cast their vote on resolutions set forth in the Notice of the AGM. The Company has fixed **Tuesday, 16th September, 2025** as the "cut-off date" for determining the eligibility of the members to vote by

ஆப்கனில் நிலநடுக்கம் - 800 பேர் பலி

காபூல், செப்.2-

ஆப்கானிஸ்தானின் குனார் மாகாணத்தில் நேற்று முன்தினம் பின் இரவில் ஏற்பட்ட சக்தி வாய்ந்த நிலநடுக்கத்தில் 800க்கும் மேற்பட்டோர் பலியாகியுள்ளனர். 2500 பேர்காயமடைந்துள்ளனர்.

குனார் மாகாணத்தில் நூர்கல், சங்கி, வாதாபூர் ஆகியமாவட்டங்கள் இந்த நிலநடுக்கத்தால் கடுமையாக பாதிக்கப்பட்டுள்ளன. பல ஆயிரம் வீடுகள் கட்டடங்கள் இடிந்து தரைமட்டமாகியுள்ளன என்று தலிபான் அரசின் செய்தித் தொடர்பாளர் சபியுல்லா முஜாகித் நிருபர்களிடம் கூறினார்.

இடிபாடுகளில் சிக்கியவர்கள் மீட்டும் பணியில் பேரிடர் மீட்புக்குழு ஈடுபட்டுள்ளது.

நிலநடுக்கம் குனார் மாகாணத்தில் மையப்பகுதியில் 10 கிமீ ஆழத்தில் ஏற்பட்டுள்ளது என ஜெர்மன் புவிஅறிவியல் ஆராய்ச்சி மையம் கூறியுள்ளது. பசாவில்



ஆப்கனில் நிலநடுக்கம் ஏற்பட்ட பகுதியில் கட்டட இடிபாடுகளை அகற்றிவரும் பொதுமக்கள்.

நகரில் இருந்து 36 கிமீ தொலைவில் நிலநடுக்கத்தின் மையம் காணப்படுகிறது. நேற்று முன்தினம் இரவு 11.47 மணியளவில் நிலநடுக்கம் ஏற்பட்டுள்ளது.

நிலநடுக்கத்தின் அதிர்வுகள் காபூல் மற்றும் 370 கிமீ தொலைவில் உள்ள பாகிஸ்தான் தலைநகர் இஸ்தான்புல் வரை உணரப்பட்டதாக தெரிவிக்கப்படுகிறது.

முன்னதாக 2023ம் ஆண்டு

அக்டோபர் 7ம் தேதி ஆப்கனை சக்திவாய்ந்த நிலநடுக்கம் தாக்கியது. அப்போது சுமார் 4 ஆயிரம் பேர் இறந்தனர்.

இப்போதைய நிலநடுக்கம் குறித்த தகவல் கிடைத்தவுடன், பிரதமர் மோடி தனது எக்ஸ்பக்ஸ்தில் இரங்கல் தெரிவித்துள்ளார். தேவையான உதவிகளை இந்தியா வழங்கும் என்று குறிப்பிட்டுள்ளார்.

தமிழக பொறுப்பு டிஜிபி நியமனம் சுப்ரீம் கோர்ட்டில் ‘அவமதிப்பு’ வழக்கு

புதுடில்லி, செப். 2-

சட்டம் ஒழுங்கு பொறுப்பு டிஜிபியாக வெங்கட்ராமனை நியமித்த தமிழக அரசுக்கு எதிராக, சுப்ரீம் கோர்ட்டில், கோர்ட்டு அவமதிப்பு வழக்கு தொடரப்பட்டுள்ளது.

‘பீப்பிள்ஸ் வாட்ச்’ அமைப்பு நிர்வாகி ஹென்றி திபேன் தாக்கல் செய்துள்ள மனுவின் சாராம்சம்:

மாநில சட்ட ஒழுங்கு டிஜிபி நியமன நடவடிக்கையில் உள்ள குளறுபடிகள் தொடர்பான பிரகாஷ் சிங் (முன்னாள் சீனியர் ஐபிஎஸ்) வழக்கில், சுப்ரீம் கோர்ட்டில் 2006ல் தீர்ப்பளித்தது. பின்னர், இது தொடர்பாக 2018ல் கூடுதல் விளக்கங்களை வழங்கியது. இந்த வழிகாட்டுதல்களை மீறி, தமிழகத்தில் பொறுப்பு



பொறுப்பு டிஜிபி வெங்கட்ராமன்

டிஜிபி நியமனம் நடந்துள்ளது.

தமிழக டிஜிபியாக இருந்த சங்கர் ஜிவால் ஆகஸ்ட் 31ல் பணி ஓய்வு பெற்றபின், புதிய டிஜிபியாக (பொறுப்பு) வெங்கட்ராமனை தமிழக அரசு நியமித்துள்ளது.

டிஜிபி பதவி வகிப்பவர் பணி ஓய்வு பெறுவதற்கு 3 மாதங்களுக்கு முன்பே, புதிய டிஜிபியாக நியமிக்க தகுதி கொண்ட சீனியர் ஐபிஎஸ்

அதிகாரிகள் 3 பேரின் பெயர்கள் கொண்ட பட்டியலை யுபிஎஸ்சிக்கு (மத்திய அரசு பணியாளர் தேர்வாணையம்) அனுப்ப வேண்டும்; தேர்வுக்குழு மூலம்தான் புதிய டிஜிபி தேர்வு செய்யப்பட வேண்டும்; சீனியாரிட்டி உள்ளிட்ட தகுதிகள் அடிப்படையில் மட்டுமே பரிந்துரை, தேர்வு நடக்க வேண்டும்; தேர்வு மற்றும் நியமன முறையில் வெளிப்படையானதாக இருக்க வேண்டும் உள்ளிட்ட வழிகாட்டுதல்கள் மற்றும் விளக்கங்கள், சுப்ரீம் கோர்ட்டு உத்தரவுகளில் இடம்பெற்றுள்ளன.

இந்த உத்தரவுகளை தமிழக அரசு மீறியுள்ளது. சீனியர் ஐபிஎஸ் பட்டியல் பரிந்துரை நடக்கவில்லை. தேர்வுக்குழு மூலம் நியமனம் நடக்கவில்லை. சீனியாரிட்டி தகுதி விதிமுறை மீறப்பட்டுள்ளது. சுப்ரீம் கோர்ட்டு உத்தரவில் பொறுப்பு டிஜிபி நியமிக்க அனுமதி கிடையாது.

சுப்ரீம் கோர்ட்டு உத்தரவை மீறி தன்னிச்சையாக பொறுப்பு டிஜிபியை நியமித்துள்ள தமிழக

அரசுக்கு எதிராக கோர்ட்டு அவமதிப்பு நடவடிக்கை எடுக்க வேண்டும்.

இவ்வாறு மனுவில் முறையிடப்பட்டுள்ளது.

சுப்ரீம் கோர்ட்டு வட்டாரங்கள் கூறுகையில், “டிஜிபி நியமன வழிகாட்டுதல் உத்தரவுகளை பல மாநிலங்களும் பின்பற்றப்படவில்லை என்று பிரகாஷ் சிங் ஏற்கனவே தாக்கல் செய்த மனுவை, தலைமை நீதிபதி பெஞ்ச் விசாரித்து வருகிறது. அந்த மனு, விரைவில் விசாரணைக்கு வருகிறது.

அந்த மனுவுடன் இந்த மனுவும் இணைத்து விசாரிக்கப்பட வாய்ப்பு உள்ளது. அவசர விசாரணை கோரப்பட்டால், தனி விசாரணையும் நடக்கலாம்” என்றனர்.

2,500 பட்டதாரி ஆசிரியர்களுக்கு உடனடி பணி நியமனம்

சென்னை, செப்.2-

தமிழகத்தில் காலியாக உள்ள பட்டதாரி ஆசிரியர்கள் பணிமிடங்களுக்கு நேரடித் தேர்வு நடத்தி 2 ஆயிரத்து 500 பேர் தேர்வு செய்யப்பட்டனர். ஆனால் இவர்கள் பணி நியமனம் செய்யப்படவில்லை.

இதற்கிடையே பட்டதாரி ஆசிரியர்கள் நேரடி நியமனம் எதிர்த்து ஆசிரியர்கள் அல்லாத பணியில் இருப்போர், ஐகோர்ட்டில் வழக்கு தொடுத்தனர். அதில், தங்களுக்கு சேரவேண்டிய 2 சதவீத ஒதுக்கீடு வழங்காமல் மற்றவர்களுக்கு பணி நியமனம் வழங்கக்கூடாது என்று கூறினர்.

இந்த வழக்கை கடந்த மாதம், நீதிபதி ஆனந்த் வெங்கடேஷ் விசாரித்து, 2 சதவீத இடத்தை இவர்களுக்கு ஒதுக்கீடு செய்யாமல், நேரடி பணி நியமனம் செய்

ஐகோர்ட்டு உத்தரவு

யக்கூடாது என்று இடைக்கால தடை விதித்தார்.

இதை எதிர்த்து நேரடி பணி நியமனத்துக்கு தேர்வு செய்யப்பட்டவர்கள் சார்பில், ஐகோர்ட்டில் அப்பீல் மனு தாக்கல் செய்தனர்.

இந்த அப்பீல் வழக்கு, நீதிபதிகள் ஆர்.கே.சுமேந்திரன், சீமந்த் சந்திரகவுடர் ஆகியோர் முன்னிலையில் நேற்று விசாரணைக்கு வந்தது. அப்போது நேரடி நியமனங்களுக்காக தேர்வு செய்யப்பட்ட ஆசிரியர்கள் சார்பாக மூத்த வக்கீல் தாட்சாயணி ரெட்டி ஆஜராகி, ‘2 ஆயிரத்து 500 பேர் நேரடியாக தேர்வு செய்யப்பட்டு பணி நியமனத்துக்காக காத்திருக்கின்றனர். தனி நீதிபதி உத்தரவால் இவர்கள் பாதிக்கப்பட்டுள்ளனர். எனவே தனி நீதிபதி

உத்தரவை ரத்து செய்து 2 ஆயிரத்து 500 பேருக்கு நியமனம் வழங்க வேண்டும்’ என்று கூறினார்.

அப்போது தமிழக அரசின் சார்பில் அட்வகேட் ஜெனரல் ராமன், அரசு சிறப்பு வக்கீல் மைத்திரேயன் ஆகியோர் ஆஜராகி, ‘நேரடியாக தேர்வு செய்யப்பட்டவர்களுக்கு பணி நியமன உத்தரவுகள் தயாராக உள்ளன’ என்றனர்.

இதைக்கேட்ட நீதிபதிகள், ‘நேரடி நியமனங்களுக்கு தேர்வு செய்யப்பட்ட 2 ஆயிரத்து 500 பேருக்கு அரசு பணி நியமன உத்தரவுகளை உடனே வழங்கலாம்’ என உத்தரவிட்டனர். வழக்கின் அடுத்தகட்ட விசாரணையை 2 வாரத்துக்கு ஒத்திவைத்து, பணி நியமனம் செய்து தொடர்பான அறிக்கையை தாக்கல் செய்ய உத்தரவிட்டனர்.

பாஜவுடன் சேர்ந்து முதல்வராக முயற்சித்த டி.கே.சிவக்குமார் போதுமான ஆதரவு இல்லாததால் தோல்வி அடைந்ததாக தகவல்

பெங்களூர், செப். 2-

கர்நாடக சட்டசபைக்கு 2023 மே 10ல் நடந்த தேர்தலில் காங்கிரஸ் வெற்றி பெற்று ஆட்சியைப் பிடித்தது. முதல்வர் யார் என்பதில் சித்தராமையாவாவுக்கும், மாநில காங். தலைவர் டி.கே. சிவக்குமாருக்கும் இடையே கடும் போட்டி நிலவியது. ஒரு வார கால இழுபறிக்கு பின்னர் 2023 மே 20ல் சித்தராமையா முதல்வரானார், சிவக்குமார் துணை முதல்வர் பதவியுடன் திருப்தியடைந்தார்.

அப்போது, சித்தராமையா முதல் இரண்டரை ஆண்டு முதல்வர், அடுத்த இரண்டரை ஆண்டு சிவக்குமார் முதல்வர் என சுழற்சி முறையில் முதல்வர் பதவி பகிரப்படும் என மேலிடம் கூறி காங்கிரசுக்குள் உடன்பாடு காணப்பட்டதாக தகவல் வெளியானது.

அதன்படி, வரும் நவம்பரில் சித்த

எதிர்க்கட்சி எம்எல்ஏ கொளுத்திப்போட்ட பட்டாசால் அதிர்வுகள்



பசனகவுடா டி.கே.சிவக்குமார்

விஜயேந்திரா

ராமையா பதவி காலம் முடிகிறது. ஆனால், 5 ஆண்டுக்கும் நானே முதல்வர் என்று அவர் கூறி வருகிறார். எனினும், முதல்வர் மாற்றம் இருக்கும் என கட்சி மேலிடம் சூசகமாக கூறி வருகிறது. இருவரிடையே அதிகாரப் போட்டி நிலவுகிறது.

இதற்கிடையே முதல்வர் பதவி கிடைக்காவிட்டால், பாஜவுக்கு சிவக்குமார் தாவுவார் என்ற தகவல் கர்நாடகா அரசியல் அரங்கை அதிர

வைத்து வருகிறது. சட்டசபையில் அவர் ஆர்எஸ்எஸ் பிரார்த்தனை பாலம் பாடிய போது, இது வலுப்பெற்றது. இந்த நிலையில், 70 காங்கிரஸ் எம்எல்ஏக்களின் ஆதரவு இருப்பதாக சிவக்குமார் கூறினார். ஆனால், அவருக்கு பின்னால் 13 எம்எல்ஏக்கள்கூட இல்லை என்பதை பாஜ தலைமை உள் அறிக்கை மூலம் அறிந்து கொண்டது. இதனால் அந்த திட்டம் தோல்வியில் முடிந்தது.

இவ்வாறு அவர் கூறினார். இந்தத்தகவல்கள் கர்நாடகா அரசியல் அரங்கை அதிர வைத்துள்ளது.

ஜனாதிபதி முர்மு சென்னை வருகை பாதுகாப்பு வளையத்தில் ஏர்போர்ட்

சென்னை, செப். 2-

ஜனாதிபதி திரவுபதி முர்மு, கர்நாடக மாநிலம் மைசூரில் இருந்து விமானப் படை தனி விமானத்தில் இன்று காலை 11.40 மணிக்கு சென்னை பழைய விமான நிலையம் வருகிறார். அங்கு அவருக்கு சிவப்பு கம்பள வரவேற்பு அளிக்கப்படுகிறது. அதன் பின் 11.50 மணிக்கு பழைய விமான நிலையத்தில் இருந்து காரில் புறப்பட்டு பகல் 12.10 மணிக்கு சென்னை நந்தம்பாக்கத்தில் உள்ள டி ரெட் சென்ட்ரல் செல்வார். அங்கு நடக்கும் விழாவில் கலந்து கொண்டு உரையாற்றுகிறார். அங்கிருந்து மதியம் 1.20 மணிக்கு காரில் புறப்பட்டு 1.35 ஹெலிகாப்டரில் புறப்பட்டு திருச்சி வருகிறார். ஸ்ரீரங்கம்



ஓய்வு எடுக்கிறார்.

அதன்பின்பு நாளை (3ம் தேதி) காலை 9.20 மணிக்கு காரில் புறப்பட்டு சென்னை பழைய விமான நிலையம் வருகிறார். 9.35 மணிக்கு விமானப் படை தனி விமானத்தில் வரவேற்பு அளிக்கப்பட்டு, பகல் 10.30 மணிக்கு திருச்சி விமான நிலையம் செல்கிறார். அங்கிருந்து ஹெலிகாப்டரில் திருவாரூர் சென்று நீலக்குடியில் உள்ள மத்திய பல்கலைக் கழகத்தில் நடக்கும் பட்டமளிப்பு விழாவில் பங்கேற்று மாணவ மாணவிகளுக்கு பட்டங்களை வழங்கி பேசுகிறார்.

திருவாரூரில் இருந்து ஹெலிகாப்டரில் புறப்பட்டு திருச்சி வருகிறார். ஸ்ரீரங்கம்

ரங்கநாதர் கோயிலுக்கு சென்று தரிசனம் செய்கிறார். அதன்பின்பு திருச்சி விமான நிலையம் வந்து தனி விமானத்தில் டில்லி புறப்பட்டு செல்கிறார்.

ஜனாதிபதி திரவுபதி முர்மு வருகையை முன்னிட்டு சென்னை விமான நிலையத்தில் கூடுதல் பாதுகாப்பு ஏற்பாடுகள் செய்யப்பட்டுள்ளன. பாதுகாப்பு ஏற்பாடுகள் குறித்து சிறப்பு ஆலோசனைக் கூட்டம் நடந்தது. இதில், விமான நிலைய உயர் அதிகாரிகள், மத்திய தொழில் பாதுகாப்பு படை அதிகாரிகள், மத்திய உளவுத்துறை அதிகாரிகள், முக்கிய பிரமுகர் பாதுகாப்பு அதிகாரிகள், சென்னை போலீஸ் உயர் அதிகாரிகள் கலந்து கொண்டனர். சென்னை பழைய விமான நிலையம் பகுதி முழுவதும் பாதுகாப்பு வளையத்துக்குள் கொண்டு வரப்பட்டுள்ளது.

‘ஷூ’ உள்ளே பதுங்கிய பாம்பு கடித்து ஐ.டி. இன்ஜினியர் பலி

பெங்களூர், செப்.2-

பெங்களூரில் வசித்து வந்தவர், மஞ்சு பிரகாஷ் (41). ஐ.டி. நிறுவனம் ஒன்றில் கம்ப்யூட்டர் சாப்ட்வேர் இன்ஜினியராக பணியாற்றி வந்த இவர், கடந்த 30ம் தேதி மதியம் 12.30 மணிக்கு வெளியே சென்று விட்டு வீடு திரும்பினார். வீட்டுக்கு வெளியே ‘ஷூ’வை கழற்றி போட்டு விட்டு தூங்கப்போய் விட்டார்.

சிறிது நேரத்தில் அந்த ஷூவில் கொடிய விஷ முள்ளி கண்ணாடி விரியின் பாம்பு பதுங்கி இருந்ததை பணியாளர் ஒருவர் பார்த்துள்ளார்.

அவர் உடனே பிரகாஷின் குடும்பத்தினரிடம் தெரிவித்து உஷார்படுத்தியுள்ளார். அவர்கள் பதறிப்போய் வீட்டுக்குள் சென்று பார்த்தால், மஞ்சு பிரகாஷ் காலில் இருந்து ரத்தம் கசிந்து, வாயில் நுரை தள்ளிக் கொண்டிருந்தது.

அவரை குடும்பத்தினர் உடனே மீட்டு அருகில் உள்ள தனியார் மருத்துவமனைக்கு கொண்டு சென்றனர். ஆனால் அவரைப் பரிசோதித்த டாக்டர், ஏற்கனவே அந்த உயிர் பிரிந்து விட்டதாக தெரிவித்தார். இந்த சம்பவம், அங்கு பெருந்த சோகத்தை ஏற்படுத்தி உள்ளது.

இந்த சம்பவம் குறித்த வீடியோ வைரலானது.

படிவம் ஏ	
பொது அறிவிப்பு	
(நொடித்தல் மற்றும் இந்திய திவால் நிலை வாரியம் (தன்னிச்சையாக கலைத்தல் நடடமுறை) விதிகள் 2017ன் விதி 14)	
ஷான் பேல் இண்டஸ்ட்ரீஸ் பிரைவேட் லிமிடெட்டின் பங்குதாரர்களின் கவனத்திற்கு	
1 திருவன்குண்டனாமிபெயர்	ஷான் பேல் இண்டஸ்ட்ரீஸ் பிரைவேட் லிமிடெட்
2 திருவன்குண்டனா துவக்கப்பட்ட தேதி	23/11/1994
3 எந்த அதிகாரத்தின் கீழ் உடனாதி நிறுவனம் துவக்கம்/புதிது	திருவன்குண்டன் சட்டம், 1956
4 திருவன்குண்டனா எண்	U153267219940005626
5 உடனாதி நிறுவனத்தின் பதிவு அலுவலக முகவரி	எண் 8, பெரியண்ணா தெரு, ஈரோடு-638001, தமிழ்நாடு, இந்தியா.
6 திருவன்குண்டனா கலைப்பு துவக்கப்பட்ட தேதி	01/09/2025
7 கலைப்பாளரின் பெயர், முகவரி, இமெயில் முகவரி, தொலைபேசி எண் மற்றும் பதிவு எண்.	பி.செல்வராஜ் 44,44/1, 5வது தெரு, ராமலிங்க கோட்டை நகர், ராமநாதபுரம், கோயம்புத்தூர் 641 045. இணைப்பு முகவரி : selvaraj@gmail.com தொலைபேசி எண் 0422-2322333 IBI Registration Number: IBI1881/PA-002/PI-NU0284/2017-18/10842.
8 கோரிக்கையை சமர்ப்பிக்க கடைசி தேதி	30/09/2025

ஷான் பேல் இண்டஸ்ட்ரீஸ் பிரைவேட் லிமிடெட் (திருவன்குண்டன்) பெரும்பாலும் 01, 2025 அன்று தன்னைய கலைப்பதற்கு தொடங்கியிருந்தது. இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது. திருவன்குண்டன் பங்குதாரர்கள் தங்கள் உரிமையாளர்களுக்கான ஆதரவை 30/09/2025 அன்று அல்லது அதற்கு முன்னர் விரைவில் 7:45 அளவில் குறிப்பிடப்பட்டுள்ள முகவரியில் உடனே கலைப்பாளரிடம் சமர்ப்பிக்க வேண்டும். நிதி உடன் வழங்கியவர்கள் தங்கள் உரிமையாளர்களுக்கான ஆதரவை பின்னாறு முறைமையில் டெப்டு சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து பங்குதாரர்களும் உரிமையாளர்களுக்கான ஆதரவை தேவையில்லாமல் அல்லது பின்னாறு முறையில் சமர்ப்பிக்கலாம். தவறான உரிமையாளர்கள் எவருக்கான சமர்ப்பிப்பது அபராதகமானது என்று கருதப்படும்.

ஷான் பேல் இண்டஸ்ட்ரீஸ் பிரைவேட் லிமிடெட்டிற்கான தன்னைய கலைப்பதில் உடனாதி பி.செல்வராஜ்

இடம் : கோயம்புத்தூர் தேதி : 01/09/2025

பாங்க் ஆஃப் பரோடா
Bank of Baroda

பிராந்திய அலுவலகம், திருச்சிராப்பள்ளி

கட்டிடம் தேவை

திருச்சிராப்பள்ளி பிராந்திய, பேங்க் ஆஃப் பரோடாவின் பிராந்திய அலுவலகம் புதிதாக திறக்க உத்தேசித்துள்ள எமது சிலுவம்பட்டி, நாமக்கல் மாவட்டக் கிளைக்கு உத்தேசமாக 1000 முதல் 1330 ச.அ. அளவில் தரைதளத்தில் தரப்பட்டும் போதுமான மின் வசதி உள்ளிட்ட அனைத்து வசதிகளுடன் கூடியதாக, வில்லங்கங்கள் ஏதும்ற்ற வணிகப்பயன்பாட்டுக்கென அனைத்து ஆவணங்களுடன் கூடிய வளமாக தேவைப்படுவதால் அதற்கான முன் மொழிவுகள்/கேட்டபுகளை இரண்டு உறை முறையில் வரவேற்கப்படுகிறது. மேற்படி வளமாக குத்தகை அடிப்படையில் தேவைப்படுகிறது.

பொதுத்துறை நிறுவனங்கள்/வங்கிகள்/அரசு சார் நிறுவனங்கள் மற்றும் அரசுத்துறைக் கட்டிடங்களிடமிருந்து வரப்பெறும் கேட்டபுகளுக்கு முன்னுரிமை வழங்கப்படும். வளாகமானது அனைத்து அம்சங்களிலும் கையகப்படுத்தத்தூயர் நிலையில் அல்லது வளாகக் குழுக்கள்/நிறுவனங்களுடன் தேதிக்கு முன்னர் தயாராக இருக்கும் நிலையில் இருக்க வேண்டும். கேட்டபுகளை இரண்டு நபர்கள் தங்களுது கேட்டபுகளை இரண்டு உறை முறையில், உறைமீள் மேல் தொழில்நுட்ப ஏலம், விலைநிதி ஏலம் எனக் குறிப்பிட்ட முடிவு முத்திரையிடப்பட்ட உறையில் கீழே உள்ள முகவரிக்கு அனுப்பி வைக்க வேண்டும் :-

பேங்க் ஆஃப் பரோடா

துணைப் பொது மேலாளர்

பிராந்திய அலுவலகம், எண்.9, மூன்றாம் தளம், மங்கலம் டவர்ஸ், ஜேனாட்டல் ஜோடி, திருச்சிராப்பள்ளி - 620 001

என்ற முகவரிக்கு 22.09.2025 பிற்பகல் 3.00 மணிக்குள் கிடைக்கும்படி அனுப்பிவைக்கப்பட வேண்டும்.

மேலும் விவரங்களுக்கு, எமது வலைதளமான www.bankofbaroda.com ன் ஏலப்பதிவுக்குள் வாகின் செபக் அலுவலகம் : 0431-2463257, 9788460585ல் தொடர்பு கொள்ள. வங்கி எந்த ஒரு ஏலக் கேட்டபுகளையும் காரணம் ஏதும் காட்டாது ஏற்கவோ அன்றி திராவிடக் கோவா உரிமை உடையதாகும்.

துணைப்பொது மேலாளர்/பிராந்தியத் தலைவர், பிராந்திய அலுவலகம், தேதி : 02.09.2025

திருச்சிராப்பள்ளி தலைவர், பிராந்திய அலுவலகம், தேதி : 02.09.2025